

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 03 of 2020

IN THE MATTER OF:

Pawan Kumar Agarwal ...Appellant

Versus

Asset Reconstruction Company (India) Ltd.Respondent

Present:-

For Appellant: Mr. Abhijeet Sinha and Mr. Saikat Sarkar, Advocates.
Mr. Pawan Kumar Agarwal.

For Respondent: Mr. Kunal Tandon, Ms. Megha Tyagi, Ms. Smriti Churuwal, Mr. Jaivir Sidhant and Mr. Vinay Tibrewal, Advocates for R-1.

Mr. kamal Nayan Jain, Advocate for R-2 (RP).

Mr. Varun Gupta, Advocate.

WITH

Company Appeal (AT) (Insolvency) No. 625 of 2020

IN THE MATTER OF:

Pawan Kumar Agarwal ...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Anr.Respondents

Present:-

For Appellant: Mr. Abhijeet Sinha and Mr. Saikat Sarkar, Advocates.
Mr. Pawan Kumar Agarwal.

For Respondent: Mr. Kunal Tandon, Ms. Megha Tyagi, Ms. Smriti Churuwal, Mr. Jaivir Sidhant and Mr. Vinay Tibrewal, Advocates for R-1.

Mr. kamal Nayan Jain, Advocate for R-2 (RP).

Mr. Varun Gupta, Advocate.

O R D E R

(Virtual Mode)

18.02.2021 Heard Learned Counsel for the Parties.

Compilation of Judgments have been filed by the Parties.

Judgment Reserved.

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

R N/ nn.

Company Appeal (AT) (Insolvency) Nos. 03 & 625 of 2020